

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**Subject:- Appointment of Advocates as Oath Commissioners.**  
**ORDER**

**No. 838 of 2024 RG/LP Dated 25/07/2024.**

In exercise of powers vested under Chapter-XVII (Oath Commissioners) Rule 186 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners for the **term of two years** and place of practice shown against their respective names with effect from the date of issuance of the order:-

S. No.	Name of the Applicant S/Shri/Smt	Date of Birth	Enrollment No. & Date	Place of Practice
1	Rahiba Kumari D/O Sh. Ashok Kumar R/O Ward No.9 House No.140, R.S. Pura Jammu Pin 181102	21.03.1996 (Absolute License)	JK-737/2019 Dt.31.12.2019	Munsiff Court Complex R.S.Pura
2	Manhor Singh S/O Chamail Singh R/O Swari, Tehsil Kotranka Bakori (Budhail), Rajouri Rathana Morh, R.S. Pura, Jammu	18.06.1994 (Absolute License)	JK-485/2019 Dt.14.10.2019	District Court Complex Jammu
3	Aavin Kumar Chadgal S/O Madan Lal Chadgal R/O Village Gurha Salathian, Tehsil Vijaypur, District Samba A/P Sector 2, Lane No.4 Gurha Brahmana, Bantalab Jammu	24.12.1996 (Absolute License)	JK-3/2021 Dt.23.03.2021	District Court Complex Jammu

The Oath Commissioners, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

**Note:-**

- The Oath Commissioners shall hold office only for the term of validity under Rule 189 of the Jammu and Kashmir High Court Rules, 1999.
- All Oath Commissioners shall deposit their Registers and Counterfoils of the receipt books as maintained by them under Rule 110 and 112 respectively after expiry of the term of their appointment with the concerned District and Sessions Judge or Registrar, High Court, as the case may be, in terms of Rule 191 (4) and 195 of the Rules.
- Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him/her under Rule 189(3) of the rules.

**By order**

(Registrar Administration)

No. 27537-53- RG/LP

Dated 25/7/2024

**Copy forwarded to the:-**

1. Principal Secretary to Hon'ble the Chief Justice, for information of His Lordship.

2. Secretary to Hon'ble Mr. Justice Atul Sreedharan
3. Secretary to Hon'ble Mr. Justice Sanjeev Kumar
4. Secretary to Hon'ble Mr. Justice Vinod Chatterji Koul
5. Secretary to Hon'ble Mr. Justice Wasim Sadiq Nargal  
..... for information of their Lordships.
5. Registrar Vigilance, High Court of J&K at Srinagar
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
7. Principal District & Sessions Judge, Jammu
8. President J&K High Court Bar Association, Jammu/Srinagar
9. President, District Bar Association Jammu  
.....for information
10. Manager Govt. Press, Srinagar for publication in the next issue of Govt. Gazette.
11. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
12. Concerned Advocate, Mr./Ms \_\_\_\_\_  
.....for information and compliance.

Jammu  
25/07/2024  
**(Registrar Administration)**  
S. R. S. S.